

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 37

IA 2448/2020 In C.P. (IB)/449(MB)2019

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 18.04.2024

NAME OF THE PARTIES: **SONKAMAL ENTERPRISES PRIVATE**
LIMITED V/s RATNAGIRI CHEMICALS
PRIVATE LIMITED

Section 9 of the Insolvency & Bankruptcy Code, 2016

ORDER

IA No. 2448/2020 –

1. Ms. Shikha Bhura, Advocate i/b Tap legal for the Liquidator/ Applicant.
2. Mr. Devarajan Raman for Respondent no. 1.
3. Mr. Amol Vyas, Advocate for the Respondent No. 2 and 3.
4. Ms. Shaila Taware, Advocate for Respondent No. 4 and 5.
5. Last liberty is granted to the Erstwhile RP to comply the order dated 01.04.2024, failing which this matter will be referred to IBBI.
6. Liquidator is directed to appear in person on the next date of hearing.
7. List this IA on **09.05.2024** for hearing.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)